

MR. DEPUTY-SPEAKER: Now, we will take up Item No.38.

THE MINISTER OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MEIRA KUMAR): Sir, I beg to move:

"That the Bill further to amend the Constitution (Scheduled Castes) Order, 1950, be taken into consideration."

MR. DEPUTY-SPEAKER: The question is:

"That the Bill further to amend the Constitution (Scheduled Castes) Order, 1950, be taken into consideration."

The motion was adopted.

14.04 hrs.

(At this stage, Shri Ramdas Athawale came and stood on the floor near the Table)

â€¦(असहमत)

MR. DEPUTY-SPEAKER: The House would now take up clause by clause consideration of the Bill.

There are amendments to Clause 2 in the names of Dr. Rattan Singh Ajnala, Shrimati Paramjit Kaur Gulshan, Shri Avinash Rai Khanna, Sardar Sukhdev Singh Libra, Shri Bikram Keshari Deo and Shri Mohan Jena. It seems they are not moving.

The question is:

"That clause 2 stand part of the Bill."

The motion was adopted.

Clause 2 was added to the Bill.

Clause 1 Short Title

Amendment made:

Page 1, line 4, -

for "2006", substitute "2007". (2)

(Shrimati Meira Kumar)

MR. DEPUTY-SPEAKER: The question is:

"That clause 1, as amended, stand part of the Bill."

The motion was adopted.

Clause 1, as amended, was added to the Bill.

Enacting Formula

Amendment made:

Page 1, line 1, -

for "Fifty-seventh", substitute "Fifty-eighth". (1)

(Shrimati Meira Kumar)

MR. DEPUTY-SPEAKER: The question is:

"That Enacting Formula, as amended, stand part of the Bill."

The motion was adopted.

The Enacting Formula, as amended, was added to the Bill.

The Long title was added to the Bill. [\[R6\]](#)

SHRIMATI MEIRA KUMAR: Sir, I beg to move:

"That the Bill, as amended, be passed."

MR. DEPUTY-SPEAKER: The question is:

"That the Bill, as amended, be passed."

The motion was adopted.
